



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.811/2020
M.A. No.1035/2020
(S.W.P. No.2676/2019)

Wednesday, this the 16th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohd. Tamir, age 39 years
s/o late Ghulam Mohd.
R/o Ganpat Bazar,
Tehsil Bhaderwah, District Doda

...Applicant
(*Nemo* for applicant)

Versus

1. State of Jammu and Kashmir Through
Through Commissioner/Secretary,
Culture Department
Civil Secretariat, Srinagar
2. Director Libraries, Jammu
3. Deputy Director Libraries, Jammu

..Respondents
(Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant is working as Chief Librarian, District Library in Jammu District. The respondents passed an order dated 02.05.2012 placing the applicant under suspension on account of the fact he was an accused in FIR No.48/2012 at

Item No.3



P.S., Bhaderwah under Sections 8/21/29 of NDPS Act. Challenging the same, the applicant filed S.W.P. No.2676/2019 before the Hon'ble High Court of Jammu & Kashmir. In view of re-organization of the State of Jammu, the S.W.P. has been transferred to this Tribunal and renumbered as T.A. No.811/2020.

2. Today, Mr. Amit Gupta, learned Additional Advocate General states that the suspension of the applicant has since been revoked through a communication dated 02.12.2020.

3. The T.A. is dismissed as infructuous. M.A. No.1035/2020 shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 16, 2020

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